

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.6008 of 2022

Shambhu Nath Singh Son of Late Kedar Nath Singh, Resident of Village-
Maujampur, P.S.-Awatar Nagar, Anchal- Garkha, District-Saran at Chapra at
Present Resident of Mohalla-Naya Tola, Mirchai Bari, P.S.-Sahayak Katihar,
District-Katihar.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secrerary, Revenue and Land Reforms Department, Old Secretariat Building, Bihar, Patna.
2. The Director, Land Acquisition Department, Old Secretariat Building, Bihar, Patna.
3. The District Magistrate, Saran at Chapra.
4. The Land Acquisition Officer, Saran at Chapra
5. The Treasury Officer, Saran at Chapra,
6. The Superintendent of Police, Saran at Chapra

... .. Respondent/s

Appearance :

For the Petitioner/s : Mr. Sunil Kumar Karn, Advocate
For the Respondent/s : Mr. AC to AAG -12

CORAM: HONOURABLE MR. JUSTICE SOURENDRA PANDEY
ORAL JUDGMENT

Date : 10-04-2026

Heard learned counsel for the petitioner and the learned AC to
AAG -12.

2. The learned AC to AAG -12, at the outset, submits that a counter affidavit filed in the year 2023, categorically states that a calculation of the amount as per the award declared by the Chairman-cum-Presiding Officer of the Tribunal under the Land Acquisition, Resettlement and Rehabilitation Act has been sent to the requisitioning department *i.e.* the Home Department to sanction the difference amount.

3. It has been submitted that the petitioner may be asked to represent before appropriate authority *i.e.* Land Acquisition Officer, Saran at Chapra respondent no. 4 to receive the amount.



4. Learned counsel for the petitioner submits that his grievances would be redressed, if the Land Acquisition Officer, Saran at Chapra be directed to pay the amount, as admitted by the State in their counter affidavit filed in the year 2023.

5. Having heard the learned counsel for the parties and taking into account the specific averment made in the counter affidavit with regard to the requisitioning made for sanctioning the amount paid to the petitioner in the year 2023, the petitioner is directed to approach respondent no. 4 *i.e.* the Land Acquisition Officer, Saran at Chapra within a period of two weeks from today. The Land Acquisition Officer, Saran at Chapra shall make the payments to the petitioner within a period of four weeks from the date of such representation filed on behalf of the petitioner along with the copy of the present order.

6. It is made clear that if the petitioner is left with any grievance with regard to the inaction or quantum of the amount arrived at, he shall be at liberty to move afresh before the appropriate authority/forum/Court.

7. The petition stands disposed of accordingly.

(Sourendra Pandey, J)

krishna/-

AFR/NAFR	NAFR
CAV DATE	NA
Uploading Date	10.04.2026
Transmission Date	NA

